## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

UNSTARRED QUESTION NO:204 ANSWERED ON:05.08.2013 DIVERSION OF FOREST FUNDS Tagore Shri Manicka

## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Government has received representations from NGOs to stop diversion of forest funds for relocation of people from tiger areas claiming it to be in violation of rules;
- (b) if so, the details thereof;
- (c) whether NGOs have also requested that relocation of people should be stopped till detailed investigation in the alleged violations is undertaken and corrective steps are initiated;
- (d) if so, the details thereof; and
- (e) the action taken by the Government in this regard?

## **Answer**

## MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e):- Representations have been received from some quarters in this context. Under the ongoing Centrally Sponsored Scheme of Project Tiger, 100% central assistance is provided to tiger range States for voluntary relocation of people from the core/critical tiger habitats, as notified by States. Advisories have been issued in this regard for compliance of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, read with the provisions of the Wildlife (Protection) Act, 1972, besides monitoring at the levels of State and Centre.